

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1065  
ANSWERED ON:20.03.2012  
PRIVATE SECURITY AGENCIES  
Meghe Shri Datta Raghobaji

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government maintains the record of private security agencies working in the country;
- (b) if so, the details thereof; and
- (c) the measures being taken by the Government for stringent monitoring of security agencies in view of the security threats being posed by such unregistered agencies?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): No, Madam. The Ministry of Home Affairs does not maintain the record of private security agencies working in the country. However, for regulation of private security agencies, the Central Government has enacted the Private Security Agencies (Regulation) Act, 2005 and notified the Private Security Agencies Central Model Rules, 2006. So far, 29 States/UTs have framed and notified rules as per the provisions of the Act. Under the Act, the power to grant licence to a private security agency vests in the State/UT Government concerned. Action against such agencies which function without a valid licence is also required to be taken by the concerned State/UT Government.